

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI..

OA.362/90

MP.2396/92 Date of Decision: 13.08.1992

Shri Bhim Singh

Applicant with file N

Ramgopal Singh

Versus

Union of India

Respondents

Shri N.S. Mehta

Counsel for the

Respondents

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. B.N. DHOUNDIYAL, MEMBER(A)

JUDGEMENT(Oral)

(delivered by Hon'ble Mr. P.K. Kartha)

The applicant has filed the MP 2396/92 stating that he has no grievance and the respondents have passed orders regarding refixation of his pay. He has filed an affidavit praying that he may be allowed to withdraw the applicant. Accordingly, the main application is disposed of without passing any order. MP 2396/92 is also allowed.

There will be no order as to costs.

B.N. DHUNDIYAL  
MEMBER(A)

(P.K. KARTHA)  
VICE CHAIRMAN(J)